

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court Room-2**

C.P.(I.B) No. 108/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2020**

Name of the Company: BMS International (Bombay) LLP
V/s
JBF Petrochemicals Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANIL KANDAN RASHI KETHIBI	ADVOCATE	PLAINTIFF	<i>A. Yash</i>
2.	MAOLIK NANAYATI Manvi Dande	Adv. Adv.	CD. CD	<i>MP</i> <i>Manvi</i>

ORDER

The parties are represented through learned counsels.

Both sides submitted that the matter is under settlement, hence the matter is adjourned.

The prayer is allowed.

No further adjournment shall be granted on any ground.

List the matter on 02.03.2020.

Chockalingam
CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 31st day of January, 2020

Manorama
MANORAMA KUMARI
MEMBER JUDICIAL